

State Vs Aman Chaudhary
FIR No: 276/2019
under Section 420/467/468/471 IPC
PS: Burari

15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for complainant/victim.

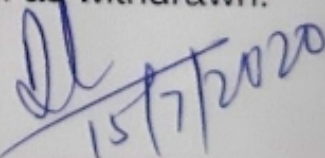
Heard. Perused.

Present application has been filed on behalf of complainant/victim namely Amit Kumar for cancellation of bail granted to accused named above by Ld. MM.

Ld. Counsel for complainant/victim submits that the present application be disposed of as withdrawn as he will be filing an application in the court of Ld. MM.

Request is allowed.

Present application is disposed of as withdrawn.


15/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Binay Kumar Chauhan
FIR No: 150/2020
under Section 376 IPC
PS: Timarpur

15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).
Complainant/victim is present in person.
IO/WSI Neelam is also present along with file.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of anticipatory bail.

Ld. Counsel for accused/applicant submits that accused/applicant has been falsely implicated in this case and no offence under Section 376 IPC is made out in this case. It is further submitted that accused/applicant is a permanent Govt. servant and there are no chances of his absconding/evading process of law. Accused/applicant is ready and willing to join investigation as and when directed. It is further submitted that accused/applicant was not even present in Delhi on 09.05.2017 i.e. date of alleged incident and this fact can be verified by the IO. It is further submitted that necessary documents have been annexed along with present application.

On the other hand, Ld. Addl. PP has strongly opposed the present bail application.

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15/7/2020

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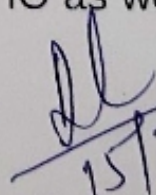
I have duly considered the rival submissions. I have perused the record carefully.

As per prosecution case, accused/applicant had repeatedly raped the complainant/victim on the pretext of false promise to marry. It is further alleged that accused/applicant as well as his relatives and friends have threatened to kill the complainant and her mother. The contention of accused/applicant that he was not even present in Delhi on 09.05.2017 is his defence and the same is to be proved by him. In this regard, IO has also stated that the university/concerned college is closed on account of lock-down and the said documents cannot be verified at this stage.

Allegations against accused/applicant are of very serious nature. Accused/applicant as well as his family members and friends have threatened the complainant to kill her as well as her mother.

Keeping in view the totality of facts and circumstances, I find no merits in the application filed by accused/applicant for grant of anticipatory bail. The same is hereby dismissed and disposed of accordingly.

Copy of order be given dasti to IO as well as to counsel for accused/applicant.


15/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Shiv
FIR No: 196/2020
under Section 376/323/506/34 IPC
PS: Subzi Mandi

15.07.2020

Present: Ld. Addl. PP for State.

None for accused/applicant.

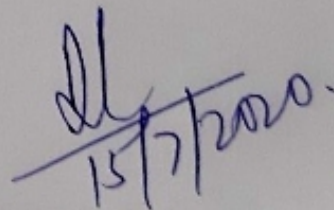
IO/WSI Rachna in person with file.

Complainant/victim is also present along with her counsel.

Heard. Perused.

Inspite of repeated calls/pass overs, none has appeared for accused/applicant either physically or through electronic mode. The mobile number mentioned on present application incorrect.

Now, to come up on **20.07.2020** for arguments and disposal of present application.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Sarita Jha and anr.
FIR No: Not Known
under Section Not Known
PS: Wazirabad

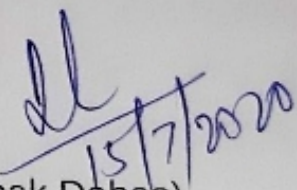
15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO of the case shall appear in person on **18.07.2020** along with report.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Prabhas Monish Tyagi
FIR No: 254/2020
under Section 376/354-D/506 IPC
PS: Burari

15.07.2020

Present: Ld. Addl. PP for State.

Ld. Counsel for accused/applicant (through V/C).

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO of the case shall appear in person on **18.07.2020** along with report.

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15/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Vijay
FIR No: 162/2020
under Section 307/452/34 IPC
PS: Subzi Mandi

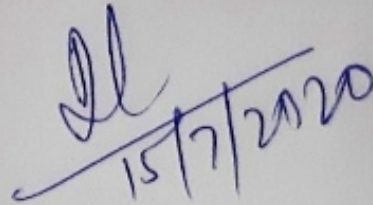
15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant/victim along with
complainant/victim namely Naresh.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has
appeared nor report has been received from him.

IO of the case shall appear in person on **18.07.2020** along
with report.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Ravi
FIR No: 162/2020
under Section
PS: Suzbi Mandi

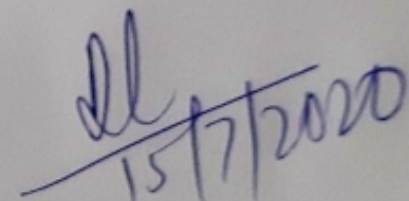
15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant/victim along with
complainant/victim namely Naresh.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has
appeared nor report has been received from him.

IO of the case shall appear in person on **18.07.2020** along
with report.


15/7/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Ravinder alias Sardara
FIR No: 162/2020
under Section
PS: Subzi Mandi

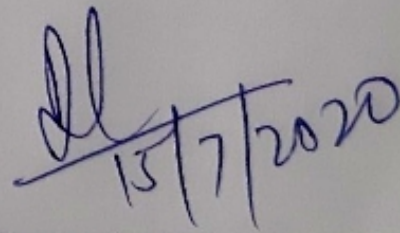
15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant/victim along with
complainant/victim namely Naresh.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has
appeared nor report has been received from him.

IO of the case shall appear in person on **18.07.2020** along
with report.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Ravinder alias Sardara
FIR No: 162/2020
under Section
PS: Subzi Mandi

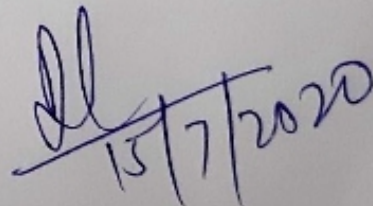
15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.
Ld. Counsel for complainant/victim along with
complainant/victim namely Naresh.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has
appeared nor report has been received from him.

IO of the case shall appear in person on **18.07.2020** along
with report.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Savitri Devi
FIR No: 143/2019
under Section 302/304-B/498A/201/34 IPC
PS: Wazirabad

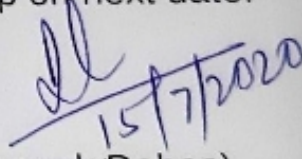
15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Inspite of repeated calls/pass overs, neither IO has appeared nor report has been received from him.

IO of the case shall appear in person on **17.07.2020** along with report. Main file/case file be also put up on next date.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020

State Vs Chandu Lal alias Gulab
FIR No: 463/2017
under Section 302/34 IPC
PS: Timarpur
15.07.2020

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

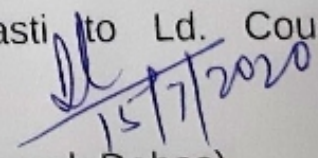
Present application has been filed on behalf of accused/applicant named above for extension of interim bail for a period of 45 days.

Hon'ble High Court of Delhi in case titled as Court on its own motion Vs Govt of NCT of Delhi and anr: W.P.(C) 3080/2020 vide order dated 22.06.2020 extended interim bail of all 2651 UTPs who were granted interim bail in view of the recommendations of High Powered Committee, for another period of 45 days from the date of their respective expiry on the same terms and conditions.

In view of the order dated 22.06.2020 passed by Hon'ble High Court, the present application is rendered infructuous.

The present application is hereby disposed as withdrawn as requested.

Copy of order be given dasti to Ld. Counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/15.07.2020